NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/01/2018 AT 10.30 AM

NATIONAL COMPANY LAW TRIBU	JNAL, HELD ON 08/01/2018 AT 10.30	AM
PRESENT: SHRI Ch.	MOHD SHARIEF TARIQ, MEMBER-	JUDICIAL
APPLICATION NUMBER	: CA/62/IB/2017	
PETITION NUMBER	: CP/597/IB/2017	
NAME OF THE PETITIONER(S)	: V. NAGARAJAN (RESOLUTION	PROFESSIONAL)
NAME OF THE RESPONDENT(S)	: V. ANBALAGAN & 8 OTHERS	
UNDER SECTION	: 9 RULE 6	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
1) ?.H. Arrindh Pandian.	Respo Shub 11-	7
Por Revothi		
2) RSGBRAMANIA for RP V NAGARAJA	a Applicant	Rhono
Sal Comal		

[2]

CA/62/IB/2017 in CP/597/IB/2017

ORDER

Counsels for both the parties are present. It has been submitted by the Counsel for the Corporate Debtor that an appeal has been filed against the order dated 17.11.2017 before the Hon'ble NCLAT. However, it is an admitted fact that the Hon'ble NCLAT has not issued any stay order against the operation of the order dated 17.11.2017. Therefore, the suspended Directors of the Corporate Debtor are directed to make compliance with the order dated 17.11.2017. In particular, R1 - Mr. V. Anbalagan is directed to hand over all the records of the Corporate Debtor and possession of the assets of the Corporate Debtor to the RP and file compliance affidavit on next date of hearing.

Counsel for the HDFC Bank present and submitted that Bank is making the availability of the record required by the RP and the account is in 'no debit' status. The HDFC Bank is directed to allow the operation of the account by the RP. A copy of the order shall be collected by the Counsel appearing for the RP to send it to the HDFC Bank for compliance. Put up on 10.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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